CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Review Petition No. 25/RP/2025 along with IA No. 135 of 2025

Subject	:	Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Order 47 Rule 1 of the Code of Civil Procedure, 1908.
Petitioner	:	Madhya Pradesh Power Management Company Limited (MPPMCL)
Respondents	:	Khargone Transmission Limited (KTL) and Others

Review Petition No. 9/RP/2024 along with IA Nos. 19/2024 and 134/2025

Subject	:	Petition for review and modification of the final order dated 31.12.2023 in Petition No. 237/MP/2021 under Section 94(1)(f) of the Electricity Act, 2003 read with Regulations 52 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with judgement dated 10.1.2024 of the Hon'ble High Court of Delhi in Writ Petition (C) No. 194/2024 and C.M Application No. 889/2024.
Petitioner	:	Khargone Transmission Limited (KTL)
Respondents	:	Madhya Pradesh Power Management Company Limited (MPPMCL) and Others
Date of Hearing	:	**13.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Parties Present	:	Shri Basava Prabhu Patil, Senior Advocate, KTL Shri Deep Rao Palepu, Advocate, KTL Shri Arijeet Shukla, Advocate, KTL Shri Prajeet Ghosh, Advocate, KTL Shri Venkatesh, Advocate, NTPC Shri Nihal Bhardwaj, Advocate, NTPC Shri Ashutosh Srivastava, Advocate, NTPC Shri Jatin Katiyar, Advocate, NTPC Shri Ravi Sharma, Advocate, MPPMCL Ms. Atulika Ghawana, Advocate, MPPMCL Ms. Ankita Kumari, Advocate, MPPMCL

Ms. Sneha Singh, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL
Shri Anand K. Ganesan, Advocate, GUVNL
Shri Robin Singh, Advocate, GUVNL
Ms. Aishwarya Subramani, Advocate, GUVNL
Ms. Harsha Rao, Advocate, GUVNL

Record of Proceedings

These Review Petitions were heard virtually.

2. The learned senior counsel for Khargone Transmission Limited (KTL) and the learned counsel for Madhya Pradesh Power Management Company Limited (MPPMCL) argued the Interlocutory Application (IA) No. 135/2025 in Review Petition No. 25/RP/2025 seeking condonation of delay of 650 days in filing the Review Petition at length.

3. The learned senior counsel for KTL requested that Review Petition No. 9/RP/2024 be taken up for hearing in physical mode.

4. Considering the above, the Commission adjourned the matter for a physical hearing and observed that since the matter is pending from last two years, the learned counsels for the parties, will complete their arguments preferably within 25 minutes each, in the next date of hearing.

5. The interim protection dated 4.4.2024 in IA No. 19 of 2024 shall remain in force until the next date of hearing.

6. These Review Petitions, along with the IAs, will be listed for hearing on **19.11.2026** (in Physical mode) on the top of the Board.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)